



**भारतीय रिज़र्व बैंक**  
**RESERVE BANK OF INDIA**

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February 01, 2024

**RBI imposes monetary penalty on The Shirpur Peoples Co-operative Bank Ltd., Dhule (Maharashtra)**

The Reserve Bank of India (RBI) has imposed, by an order dated January 18, 2024, a monetary penalty of ₹2.00 lakh (Rupees Two Lakh only) on The Shirpur Peoples Co-operative Bank Ltd., Dhule (Maharashtra) (the bank) for non-compliance with directions issued by RBI on Exposure Norms & Statutory Other Restrictions- UCBs and Board of Directors-UCBs. This penalty has been imposed in exercise of powers vested in the RBI under the provisions of section 47A (1)(c) read with sections 46 (4)(i) and 56 of the Banking Regulation Act, 1949.

This action is based on deficiencies in regulatory compliance and is not intended to pronounce upon the validity of any transaction or agreement entered into by the bank with its customers.

**Background**

The statutory inspection of the bank conducted by RBI with reference to its financial position as on March 31, 2022, and examination of the Risk Assessment Report and all correspondence related thereto revealed, *inter alia*, that the bank had sanctioned loans to the firms in which director's relatives were interested. Consequently, a Notice was issued to the bank advising it to show cause as to why penalty should not be imposed on it for failure to comply with the said directions, as stated therein.

After considering the bank's reply to the notice and oral submissions made by it during the personal hearing, RBI came to the conclusion that the charge of non-compliance with the aforesaid RBI directions was substantiated and warranted imposition of monetary penalty on the bank.

**(Yogesh Dayal)**  
Chief General Manager